

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.88/94

Thursday, this the 28th day of July, 1994

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

Dr CR Mohan Kumar, Senior Scientist,  
Central Tuber Crops Research Institute,  
Trivandrum.

....Applicant

By Advocate Shri R Rajasekharan Pillai.

Vs.

1. Indian Council of Agricultural Research,  
Krishi Bhawan, New Delhi represented by  
its Secretary.
2. The Director,  
Central Tuber Crops Research Institute,  
Trivandrum.
3. Kabeeruthumma, Senior Scientist,  
Central Tuber Crops Research Institute,  
Trivandrum.

....Respondents

R.1&2 by Advocate Shri P Jacob Varghese.

R.3 by Advocate Shri N Sugathan.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks appointment as 'Head of Division, Agronomy, Soil and Agricultural Engineering'. Third respondent has been appointed on an adhoc basis now. An adhoc appointment confers no right on the appointee, and an official has no claim known to law to claim an adhoc post. But, as rightly pointed out by learned counsel for applicant, a regular appointment cannot be delayed.

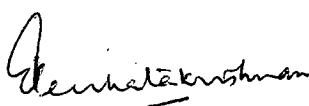
2. Standing Counsel for respondents 1 & 2, submits that a regular appointment will be made at an early date and that applications have

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contd.

been invited. The post has been lying vacant since 30.4.1993. We direct respondents 1 & 2 to make regular appointment positively within six weeks from today.

3. With this direction, we dispose of the application. Parties will suffer their costs.

Dated the 28th July, 1994.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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